GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4080 ANSWERED ON:19.02.2014 YAMUNA ZONE Dhotre Shri Sanjay Shamrao;Mahtab Shri Bhartruhari

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority (DDA) has any proposal to cut the Yamuna Zone by forty percent for regularization of illegal settlements and constructions in 'O' zone in Delhi's Master Plan;

(b) if so, the details thereof;

(c) whether several environmentalists have objected the proposal as it amounted to tempering with river's ecology;

(d) if so, the details thereof along with the reaction of the Government thereto; and

(e) the corrective steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT. DEEPA DASMUNSHI)

(a) to (e): The Delhi Development Authority (DDA) had issued a public notice dated 28.9.2013 under Section 11A of Delhi Development Act 1957 for redefining the boundary of Zone 'O' and has received suggestions/observations. However, the National Green Tribunal vide its order dated 28.10.2013 has directed Delhi Development Authority and other Authorities not to act on the Notification dated 28.9.2013 without specific order of the Tribunal. The matter is subjudice.